NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.A. No. 86/(MAH)/2017

CORAM:

Hy

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE PARTIES: M/s. Thaler Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Rayan Shah Advocade Rayan Shah

ORDER

C.S.A. No. 85/230-232/NCLT/MB/MAH/2017 C.S.A. No. 86/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints M/s. Gondalia & Mandviwala, Mumbai as C.A. with remuneration of Rs. 10,000/- each, to assist OL of Mumbai in filing his report before this Bench.

CSAs are hereby disposed of.

Sd/-

B.S.V. PRAKÄSHKUMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).